

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

TWENTIETH REPORT

(Presented on 25.8.2011)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twentieth Report.

2. The Committee met on 23 August, 2011 for –

- I. Examination of two Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure.
- II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Shrimati Rama Devi, Shri Pralhad Venkatesh Joshi and Rajkumari Ratna Singh, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2011
(Insertion of new articles 21B, 21C and 21D)
by Shri C.R. Patil, M.P.

The Bill seeks to amend the Constitution with a view to make right to shelter, right to safe and adequate drinking water and right to work as fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2011
(Amendment of article 3)
by Shri L. Rajagopal, M.P.

The Bill seeks to amend article 3 of the Constitution with a view to prohibit the creation of new States in the country.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shrimati Rama Devi regarding long-term schemes for water conservation to tackle floods and droughts in the country. - 2 hours
- (ii) Resolution by Shri Pralhad Venkatesh Joshi regarding steps to improve infrastructure in rural areas in order to stop migration of agricultural labourers to cities. - 2 hours
- (iii) Resolution by Rajkumari Ratna Singh regarding comprehensive policy for all-round development of weavers. - 2 hours

Recommendations

5. The Committee recommend that-

- (i) Shri C.R. Patil, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (1) of paragraph 3 above;

- (ii) Shri L. Rajagopal may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (2) of paragraph 3 above; and
- (iii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

23 August, 2011

1 Bhadrapada, 1933 (Saka)

KARIYA MUNDA

*Chairman,
Committee on Private Members'
Bills and Resolutions.*